

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 114 OF 2017 &  
IA No. 1780 of 2018**

**Dated: 3<sup>rd</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Kishangarh Hi-tech Textile Park Ltd. (KHTPL) .... Appellant(s)  
Versus  
Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemedndra Sharma

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-1

Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-2

Mr. Aditya Madan  
Mr. Dhruv Verma for R-3

**ORDER**

**IA No. 1780 of 2018 (delay in filing rejoinder)**

There is 28 days' delay in filing rejoinder to the reply filed by Respondent No.3. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**APPEAL NO. 114 OF 2017**

Learned counsel for the Appellant seeks three weeks time to file rejoinder to the reply filed by Respondent No.2. Rejoinder to the reply by Respondent No.2 may be filed on or before 30.01.2019 with advance copy to the other side.

List the matter on **30.01.2019.**

**(S.D. Dubey)**  
**Technical Member**

*Pr/js*

**(Justice Manjula Chellur)**  
**Chairperson**